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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

O.A. 351/94.

Dt. of Decision : 28.4.94.

K. Kishan

.. Applicant

Vs

1. Director of Postal Services,
Hyderabad Region, Hyderabad.
2. Superintendent of Post offices,
Sangareddy Division, Medak Dist. .. Respondents.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondents : Mr N.V. Raghavreddy,
Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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BA.351/94

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Judgments

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

This OA was filed praying for suspending the operation of the order dated 18-1-1994 of R-2 whereby the applicant was dismissed from service pending disposal of the appeal by R-1.

2. The order of dismissal comes into effect from the date on which it is served. In this case the order dated 18-1-1994 of R-2 was already served upon the applicant as and on that date the dismissal of the applicant had come into effect. Hence there is no question of suspending it when it was already intimated, implemented.

3. Heard Sri S. Ramakrishna Rao, learned counsel for the applicant and Sri N.V. Raghava Reddy, learned counsel for the respondents.

4. Sri Raghava Reddy, learned counsel for the respondents submitted that the order in the appeal is going to be passed within a day or two, and as such there is no question of giving any direction to the R-II to dispose the appeal expeditiously.

5. In the result, the OA is dismissed at the admission stage itself. But this order of dismissal does not deprive the applicant to move this Tribunal under Section 19 of the Administrative Tribunals Act if he is going to be aggrieved by the order in the ~~OA~~ ^{appeal}. No costs.

(R. Rangarajan)
Member (Admin)

(V. Neeladri Rao)
Vice Chairman

Dated : April 28, 94
Dictated in the Open Court

Dr. Registration No. 8576

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OA-351/93

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 28/4/1994

ORDER/JUDGMENT

M.A/R.A./C.L./No.

in
O.A.No. 351/93

T.A.No. (w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

Central Administrative Tribunal
DESPATCH

2 JUN 1994

HYDERABAD